

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Jammu, 04th May, 2023

S.O 246 .— In exercise of powers conferred by section 4 of the Juvenile Justice (Care and Protection of Children) Act, 2015 and in partial modification of notification S.O 703 of 2022 dated 20-12-2022, the Government hereby appoint on deputation Munsiff, Shangus as Principal Magistrate, Juvenile Justice Board Anantnag.

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)
Secretary to Government

No: Law-Jud/8/2022-10.

Dated. 04-05-2023.

Copy to the:

1. Ld. Advocate General, J&K, Jammu.
2. Principal Secretary to the Lieutenant Governor.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Commissioner Secretary to Government, Social Welfare Department.
5. Secretary to Government, Social Welfare Department.
6. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu. This is with reference to his letter No. 20799/RG/GS dated 20-04-2023.
7. Director, Archaeology, Archives and Museums, J&K, Jammu.
8. Principal Magistrate, Juvenile Justice Board, Anantnag.
9. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
10. In-charge Website, Department of Law, Justice & PA.
11. S.O Section, Department of LJ&PA (w. 7. s.c).
12. Concerned file.

(Reyaz Ali Bhat)
Assistant Legal Remembrancer

Reyaz Ali Bhat
04-05-23
116/2023
04-05-2023.